

(1) (A2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION O.A. NO. 969 of 1988

Ram Niwaj

.....

Applicant

Versus

The Assistant Engineer, Northern
Railway Roorkee & others.....

Respondents.

Hon'ble D.S. Misra- AM
Hon'ble G.S. Sharma- JM

In this petition under section 19 of the Administrative Tribunals Act no.XIII of 1985, it is alleged that the applicant has worked as Casual Labour in the Northern Railway from 1978 to 1983 and he has prayed that he be considered for treating as regular Railway Servant in accordance with the Circular letter dated 28.12.87(Copy Annexure-II) issued by Northern Railway. We have heard the learned counsel for the applicant and feel that this petition can be disposed of finally at this stage. We accordingly direct the respondents that the case of the applicant be considered for absorption in the Railway service as class- IV employee in the light of the circular letter dated 28.12.87(Copy Annexure-II) and circular letter dated 7.5.86 of DRM, Moradabad(Copy Annexure-IV) on his turn. The petition is disposed of accordingly. A copy of the paper book be sent to the respondents alongwith this order for proper compliance.

Shahid
MEMBER (J)

Bh
MEMBER (A)

Dt/27.9.88/
Shahid.